

IN THE INCOME TAX APPELLATE TRIBUNAL

(DELHI BENCH 'H' : NEW DELHI)

**BEFORE DR. B.R.R.KUMAR, ACCOUNTANT MEMBER
AND
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.862/Del/2020
(Assessment Year : 2018-19)

M/s. Vamani Overseas Pvt. Ltd. TA-3/146C, Tugalakabad, South Delhi, Delhi-110019	Vs.	DCIT, CPC Bengaluru
(APPELLANT)		(RESPONDENT)

Assessee by	Shri Somil Aggarwal, Advocate
Revenue by	Sh. M. Baranwal, Sr. DR

Date of hearing:	14.07.2022
Date of Pronouncement:	22.07.2022

ORDER

PER ANUBHAV SHARMA, JM:

The present appeal has been preferred by the Assessee against the order dated 31.01.2020 in appeal no. 10232/2019-20 passed by CIT(A)-9, New Delhi against assessment order dated 23.10.2019 u/s 143(1) for Assessment Year 2018-19 passed by DCIT, CPC, Bengaluru and the assessee has challenged the confirmation order of Id. CIT(A) of

disallowance of Rs. 38,68,076/- on account of alleged delay in depositing the amount of ESI and EPF.

2. As the case was called for hearing on 14.07.2022, the Ld. Authorised Representative for the assessee placed an application for withdrawn of the appeal on the basis that there has been some inadvertent error in filing the appeal while the matter in issue stood adjudicated in favour of the assessee.

3. Without commenting anything on the plea about adjudication, the **appeal is dismissed** withdrawn.

Order pronounced in the open court on 22nd July, 2022.

**Sd/-
(DR. B.R.R.KUMAR)
ACCOUNTANT MEMBER**

**Sd/-
(ANUBHAV SHARMA)
JUDICIAL MEMBER**

Date:- 22 .07.2022

Binita, SR.P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**